

**Latest CARA guidelines**

\*129. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the major objectives sought to be achieved through the latest Central Adoption Resource Authority (CARA) guidelines;

(b) whether Government is aware of apprehensions that these guidelines might further delay the process of adoption; and

(c) if so, the remedial measures taken or proposed to be taken?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) The major objectives sought to be achieved through 'Guidelines Governing Adoption of Children 2015' are: expanding adoption programme in the country and addressing delays in the adoption process with an IT enabled platform of Child Adoption Resource Information and Guidance System (CARINGS). The main features of the said Guidelines include: provisions for linking the orphan/abandoned/surrendered children of all Child Care Institutions (CCIs) to the adoption system, making the entire adoption process online, treating NRI Prospective Adoptive Parents (PAPs) at par with the domestic PAPs and reducing the time-frame for completion of Home Study Report of the PAPs from two months to one month.

(b) and (c) The Guidelines were brought into effect to make the entire adoption process hassle free by minimizing delays at various levels. The provisions include declaring orphan, abandoned and surrendered children legally free for adoption by Child Welfare Committee (CWC) in a time bound manner, enabling online registration of PAPs for referral and matching, conducting Home Study Reports of the PAPs within a period of one month, mandating District Child Protection Unit (DCPU) to expedite placement of all adoptable children including setting up of linkage between Specialised Adoption Agency (SAA) and Child Care Institution (CCI) to reach all adoptable children etc.

**CBI investigation of cases against bureaucrats**

\*130. SHRI DILIPBHAI PANDYA: Will the PRIME MINISTER be pleased to state:

(a) whether CBI can investigate assets of bureaucrats at the time of joining service and till date after judgement of Hon'ble Supreme Court in Writ Petition No. 38/1997;

(b) if so, the details of such cases and present status; and